

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION

RAJYA SABHA
UNSTARRED QUESTION NO. 2743
ANSWERED ON 12.08.2026

Regulation of coaching institutions for competitive examinations

2743 **Shri Akhilesh Prasad Singh:**

Will the Minister of *Education* be pleased to state:

- (a) whether Government has undertaken a review of the functioning and regulation of coaching institutions preparing students for national competitive examinations;
- (b) whether the absence of uniform standards has affected student welfare, transparency and quality of education;
- (c) the measures taken to establish minimum academic, safety and counselling standards for coaching centres; and
- (d) whether Government proposes to evolve a national regulatory framework for coaching institutions?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(DR. SUKANTA MAJUMDAR)

(a) to (d): Keeping in view the growth in number of unregulated private coaching centres; instances of such centers charging exorbitant fees from students; loss of precious lives due to fire and other accidents; significance of mental well-being; and many malpractices being adopted by these centres, Ministry has circulated Guidelines for Regulation of Coaching Center to States/UTs on 16.01.2024 for taking further action by way of appropriate legal framework. The guidelines for regulation of coaching centres are accessible at <https://www.dohe-education.gov.in/documents/acts-and-policies/guidelines-for-regulation-of-coaching-center-ADNyEDOtQWa?pageTitle=Guidelines-for-Regulation-of-Coaching-Center>

The Guidelines encompass several key aspects, including specifying conditions and necessary documents for registration, issues related to fees, outlining infrastructure and safety prerequisites for establishing coaching centers, establishing a code of conduct for coaching centers, lay emphasis on significance of mental well-being, advocating for the prioritization of counsellors and psychologists' support within coaching centres, no batch segregation, maintenance of records, grievance/complaint redressal mechanism etc. The guidelines inter-alia provide for coaching center to have a website with updated details of the qualification of tutors, details and duration of courses/curriculum, the fees being charged, easy exit policy, fee refund policy, number of students undertaken coaching from the center and number of students finally succeeded in getting admission in Higher Education Institutions etc.

Education is subject of concurrent list and both Central and State government work collaboratively to provide equitable access to education. Several States/UTs have brought out guidelines / regulations / legislations to regulate the Private Coaching and tuition classes in their respective States/UTs.
